NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

> PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: CA/205/2017

PETITION NUMBER

: CP/29/2016

NAME OF THE PETITIONER(S)

: ALEXANDER CORREYA

NAME OF THE RESPONDENT(S)

: THE BHAGYODAYAM CO. & 7 ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

N J. MATHEWS

Counsel for P, li R6

for N. Rajest

BARATH CHANDRAN

Counsel for R7 to Ra Counsel for Petitions



ORDER

Counsels for both the parties are present. Counsel for the Petitioner filed CA/205/2017 in CP/29/2016 with the prayer to seek injunction against the Respondent Nos.2 to 6.

Counsel representing the Respondent was asked if he has any objection in granting injunction as prayed by the Petitioner in the CA. Counsel for the Respondent submitted that the members of the Company are proposing to hold the meeting. It is on record that the 1st Respondent Company is also party as Respondent in the main CP and the Application filed. Therefore, based on the grounds mentioned in the Application, we hereby restrain the 1st Respondent Company and R2 to R6 from convening any meeting on 26.10.2017 or on any other date on behalf of the first Respondent Company and passing of any resolution without the prior permission of this Bench. Counsel for the Respondent is directed to file reply to the CA before the next date of hearing by providing copy to the other side. Counsel for the Respondent is directed to file reply in other CAs and also give detailed reply in the main CP. In CA/190 objections shall be filed by the Counsel for the Respondent. Put up on 13.11.2017 at 10.30 A.M.

MEMBER (TECHNIC

MEMBER (TECHNICAL) ghk

MEMBER (JUDICIAL)